

1 HIGH COURT OF MADHYA PRADESH : BENCH AT INDORE

M.Cr.C. No.32341 of 2020

Jangda @ Jagat Singh Bhilala Vs. State of M.P.

Indore: Dated:- 15/09/2020:-

Heard through Video Conferencing.

Shri Akash Rathi, learned counsel for the petitioner.

Shri Amit Rawal, learned Panel Lawyer for the respondent/State.

ORDER

Crime No.	Under Section	Police Station
31/2020	302, 34 of IPC	Dahi, Dhar

This is the first bail application under Section 439 of Cr.P.C. for grant of bail.

2. After arguing the matter at length, learned counsel for the petitioner prays for withdrawal of the present petition with liberty to file fresh petition after examination of complainant Resham Bai and eyewitness Somariya.
3. Prayer is granted.
4. Petition is **dismissed** as withdrawn with the aforesaid liberty.

(Virender Singh)
Judge